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No. C. 2605/2021

Date: 23/04/2021

To,
Mr. Y.N.Oza
President,

Gujarat High Court Advocate Association,
High Court of Gujarat,
Sola, Ahmedabad

Subject: Permission to use High Court Auditorium for setting up Covid Care Center.

Reference: Your letter dated 22.04.2021.

Sir,

With reference to your letter on the subject noted above, I am to inform you that the Hon'ble the Chief Justice has been pleased to grant you permission to use High Court Auditorium for setting up Covid Care Center subject to following conditions.

- (1) Four Rooms of the Auditorium i.e. one on the First Floor, one on the Second Floor and two Rooms on the Third Floor is made available for the purpose of treating the Advocate and their family members as well as High Court officers/staff members and their family members, found Covid-19 positive.
- (2) The Gujarat High Court Advocate Association shall make sufficient arrangement of medical facilities i.e. Doctor, Nurse, Medical staff, Medicine, PPE Kits, Face Shields, Gloves and other medications.
- (3) The Gujarat High Court Advocate Association shall in consultation with authorized hospital set up all ward facilities like beds, oxygen cylinders, sanitization, food, cleanliness and disposal of bio medical waste. Note that no kitchen facility is to be provided at the premises, however only packed food will be permitted.
- (4) Ensure that all the SOP/guidelines issued by Government and Corporation time to time with regard to Covid patient admitted in Govt./Non Govt. Hospitals shall be complied in its true spirit.

- (5) On violation of such SOP/guidelines, permission so granted shall stand cancelled, immediately.
- (6) While surrendering the High Court premises, the Gujarat High Court Advocate Association shall ensure that the premises so used is surrendered in the condition prevailed at the time of entrusting the same.

I am further directed to inform you that few non Covid rooms are also made available at Gujarat State Judicial Academy for use of the Advocate and their family members as well as High Court officers/staff members and their family members on the conditions mentioned above.

Thanking you.

Yours faithfully,


REGISTRAR GENERAL

Copy forwarded to:

Mr. Hardik Brahmbhatt,
Secretary,
Gujarat High Court Advocate Association
(In response to your visit at
the High Court Auditorium on 22.04.2021.)



GUJARAT HIGH COURT ADVOCATES' ASSOCIATION

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22.04.2021

To,

Respected Shri Vikram Nath,
Hon'ble The Chief Justice,
High Court of Gujarat,
Sola, Ahmedabad 380060

Dear Sir,

I hope this letter finds you in the best of health and happiness.

Quite a large number of Advocates and/or their first family members have not been successful in getting admission in any hospital in the city of Ahmedabad nor are getting Remdesivir Injections though recommended by the Hospital/treating doctor.

On the 2nd page of Divya Bhasker today i.e 22.04.2021 are the views expressed by the President of Aahna, which speak volumes about the deteriorating condition and also endorse what is being stated in this letter.

Last evening, I had sent the following message to the Municipal Commissioner.

"8 advocates of my Bar and/or their family members are not only hospitalized but their respective hospitals have also forwarded requests to the municipal corporation for supply of remdesivir since its absolutely necessary to be administered to them. Not one has got it. This is the hard

Committee Members

Darshan A. Dave | Punambhai G. Gadhavi | Hardikumar K. Raval | Himanshi R. Balodi | Falguni D. Trivedi | Akash J. Pandya | Kishan R. Chakwawala | Chirag A. Prajapati | Jolly N. Shah | Dipika P. Bajpai
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situation. In some cases, oxygen has gone upto 88 yet corporation has chosen not to supply remdesivir. I request you to help.

Yatin Oza

President

Gujarat High Court Advocates Association"

As usual the request was met with Redtapism, and the request in the message was neither acceded to nor it was replied to.

Practically, everyday 1-2 advocates are losing their lives due to the Covid 19 complications. Many of them, for want of hospitalization/availability of oxygen and or remdisivir injections.

Today in the morning Shri Hardik Brahmbhatt, Secretary General, GHAA posted the following message in the official group:

"Oxygen , Injection aa badha mate Ghana phone aave che .. ane kai kari nathi shakta ...khare khar feeling helpless.."

The true translation of the message would be as follows:

"I receive number of phone calls to arrange for injections and oxygen, however, we are not able to do anything, truly feeling helpless"

To which Shri Pruthviraj Jadeja, Vice President, GHAA replied as under:

"Absolutely agree, atleast 5 calls per day, but completely helpless, very very sad times.

Just praying to God to see that these difficult times get over soon."

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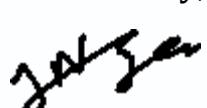
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Hence, with the acute shortage of beds/oxygen cylinders the GHAA proposes to step in to the area of care of persons requiring hospitalization or care akin to hospitalization. In this regard, it is suggested that in the adjacent auditorium there are two large areas which are respectively the foyers of the first and the second floor. If access and control of these areas is given to the Association, the Association from its own funds would arrange for certain number of beds along with full care, sanitation, food and medical needs of such persons as may be required. The Association would also provide timely visits by doctors and other care givers to look after the patients. All the expenses would be borne by the Association and the only assistance which would be required from outside agencies would be to ensure adequate supply of oxygen and medication, mainly Remdesivir and other Injections, of which also, the expenses would be borne by the Association. This would be an effort by the Association to fulfill its social responsibilities and it can be done at virtually no cost to the High Court as the premises are otherwise lying unused.

We urge you to consider this proposal urgently so that we may start making arrangements which are necessary for such a large undertaking.

Thanking you,

Yours Truly,



Yatin Oza

President,

Gujarat High Court Advocates' Association

Committee Members

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